

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**OA-37/2019  
MA-41/2019**

**New Delhi, this the 04<sup>th</sup> day of January, 2019**

**Hon'ble Sh. A.K. Bishnoi, Member (A)**

Bishan Dev Rai,  
Aged about 60 years,  
S/o late Sh. Kallar Rai,  
R/o V-I/S8 Budh Vihar,  
PH-I, New Delhi-86,  
(Working as Elect II), Group C. .... Applicant

(through Sh. Pushpinder Yadav)

**Versus**

CEO, DJB,  
Delhi Jal Board,  
Varunalya, Phase II,  
Karol Bagh, Delhi-110005. .... Respondents

**ORDER (ORAL)**

Heard learned counsel for the applicant.

2. The following relief has been sought by the applicant in the OA:

“(i) quash and set aside order dated 27.10.2016.  
(ii) direct the respondents to refund recovered amount of Rs.  
88,193/- from the applicants salary account/gratuity.  
OR  
(iii) any other relief, which this Hon'ble Tribunal may deem  
fit and proper in the circumstances of the case.”

3. It is seen from the documents on record that the applicant has not made any suitable representation against the impugned order. Under the

circumstances, the OA is disposed of at the admission stage itself by directing that the applicant may make a suitable representation against impugned order within two weeks from the date of receipt of a certified copy of this order and if such a representation is made, the respondents shall decide the same through a self contained and speaking order within ninety days therefrom. The OA is accordingly disposed of. No costs.

**(A.K. Bishnoi)**  
**Member (A)**

/ns/